

Majid Shekh

-vs-

State of West Bengal & ors.

Mr. Mohinoor Rahaman

Ms. Maria Rahaman

Ms. Iqra Rhaman

...for the petitioner

Mr. K. J. Yusuf, Ld. AGP

Mr. Parikshit Goswami

...for the State

Report filed on behalf of the State is taken on record.

A pen drive containing alleged audio conversations with police officers regarding fixing rates of bribes for giving passage through certain police stations, as filed on behalf of the petitioner, is taken on record.

Copy of the same may be handed over to the learned counsel for the State by 26.09.2023.

It is true that the veracity of these conversations have to be checked and necessary forensic tests have to be undertaken in this regard.

However, if the allegations made by the petitioner are true, then it reflects poorly on the state of affairs.

Learned AGP representing the State submits that the chalans submitted by the petitioner have already been sent to the concerned authority for verification. The truck that was seized has already been released by an order of Court.

In the interest of justice, the investigation of the case

be immediately transferred to the CID. The further investigation shall be conducted by an officer of the CID of a rank not below that of Special Superintendent of Police, CID.

If need be, a further FIR may be registered in respect of the alleged wrongdoings by the officers.

Let the Investigating Agency file a report regarding the conversations contained in the pen drive as also on the chalans submitted by the petitioner on the next date of hearing.

List this matter for hearing under the heading "To Be Mentioned" on 17. 11.2023.

Urgent photostat certified copy of this order be supplied to the parties, if applied for, as early as possible.

(Jay Sengupta, J.)